



THE NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL



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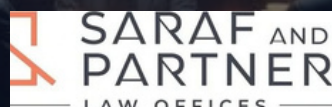


CCJC × CADR

NLIU-SARAF AND PARTNERS

ADVANCE CERTIFICATE PROGRAMME
on
COMMERCIAL ARBITRATION

in association with





ABOUT NLIU

National Law Institute University, Bhopal (NLIU), was established under the Rashtriya Vidhi Sansthan Vishwavidyalaya Adhiniyam, by Act No. 41 of 1997 enacted by the Madhya Pradesh State Legislature. NLIU is recognized by the University Grants Commission and the Bar Council of India.

The university was established to fill the gap and provide the most modern legal education through multidisciplinary teaching and training of newer skills needed for the profession. Over the years, NLIU has been designing and delivering courses with a view to enhance the ability and capacity of the students, members of the faculty and other participants in addressing and resolving problems under the framework of law.

ABOUT CCJC

The Civil and Criminal Justice Cell (CCJC), National Law Institute University, Bhopal, is a dedicated cell focused on litigation strategy and dispute resolution.

It is dedicated to simplifying complex civil and criminal laws and impart practical legal education to law students by organizing workshops, conducting lectures and competitions.



ABOUT CADR



The Centre for Alternative Dispute Resolution, NLIU Bhopal, is a student committee dedicated to ADR activities at NLIU. It conducts various internal and external ADR competitions, including Asia's oldest mediation tournament.

It has been a pioneer in cultivating a culture of dialogue, negotiation and scholarship in dispute resolution at NLIU.

ABOUT SARAF & PARTNERS

Saraf & Partners is a contemporary, full-service law firm with established standing in commercial litigation and arbitration, including international and domestic arbitrations under major institutional rules, annulment and enforcement proceedings before Indian courts, and civil, commercial and insolvency-linked disputes across infrastructure, energy, technology and financial services.



SARAF AND
PARTNERS
— LAW OFFICES —

ABOUT THE COMPETITION

The NLIU - Saraf & Partners Advance Certificate Programme on Commercial Arbitration is a practice-oriented programme that seeks to bridge the divide between doctrinal legal education and the practical realities of litigation, procedural management and dispute resolution. This course focuses on the strategic and drafting-oriented dimensions of commercial disputes practice, from forum selection and the drafting of the arbitration clause, to the conduct of proceedings and enforcement of the final award. The Course is delivered in hybrid mode across two stages.

Stage I: Stage I comprises of five online learning modules delivered by the instructor, covering key aspects of commercial arbitration.

Stage II: Stage II is a two-day offline programme at NLIU, Bhopal, featuring a draft presentation and evaluation session, followed by a practitioner-led Roundtable Conference and a closing certification ceremony.

Stage 1: Online Modules

Session 1: The Structure of Commercial Litigation: Statutory Frameworks and Jurisdictional Strategy; the Commercial Courts Act, 2015 and the threshold for a "commercial dispute"; mandatory pre-institution mediation under Section 12-A; procedural strategy under Order XIII-A, CPC; forum selection between a commercial recovery suit and insolvency proceedings under the IBC.

Session 2: The Pre-Arbitral Framework: Contractual Architecture and Interim Reliefs; Drafting the arbitration clause; the Notice of Arbitration and arbitrator nomination strategy; interim measures under Section 9 (court) and Section 17 (tribunal); the practical mechanics of ex-parte ad-interim relief.

Session 3: Tribunal Dynamics and Evidentiary Advocacy in Arbitration: Drafting Statements of Claim, Statements of Defence and evidentiary affidavits; the doctrine of Kompetenz-Kompetenz; challenging unilateral arbitrator appointments under Section 12(5); cross-examining technical experts.

Session 4: Post-Award Defensibility, Judicial Interference and Enforcement Strategies Challenging domestic awards under Section 34; insulating foreign-seated awards under Section 48; award modification following *Gayatri Balasamy v. ISG Novasoft* (2025); execution under Order XXI, CPC.

Session 5: Emerging Frontiers: Corporate Governance; IP and Cross-Border Risk; Shareholder class actions under Section 245 of the Companies Act; arbitrability of intellectual property disputes involving fraud; managing cross-border commercial risk, including force majeure and termination risk in international infrastructure projects.

The session plan is developed in consultation with Saraf & Partners and is subject to modification.



Stage 2: Offline Programme at NLIU Campus

DAY 1

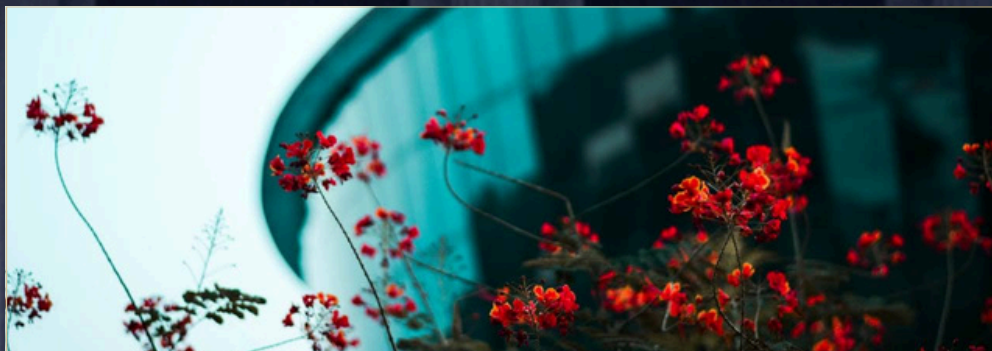
Drafting Exercise and Evaluation

Participants will undertake a drafting exercise, which will be evaluated by a panel of practitioners from Saraf & Partners.

DAY 2

Roundtable Conference and Closing Ceremony

A practitioner-led Roundtable Conference with partners of Saraf & Partners and distinguished guests from the industry, followed by the distribution of certificates and prizes.



THE DRAFTING COMPONENT

I

The Format

The drafting exercise will take the form of a fact-based problem-solving assessment. Drawing on the facts and issues set out in the problem, participants will be required to determine and prepare the appropriate legal draft(s) as their proposed solution.

II

The Case Record

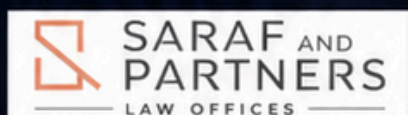
Participants will receive the case record three to four days before the offline sessions at National Law Institute University, Bhopal. The exercise will test their ability to apply the concepts and principles covered during the virtual sessions to a practical scenario.

III

Evaluation & Results

All submissions will be evaluated by Saraf & Partners, and the results will be announced on the final day of the course, i.e. 15th November, 2026.

in association with



The results shall be announced on:

15th NOVEMBER 2026

TIMELINE

24th
October, 2026

MODULE 1
4 PM - 6 PM | ONLINE

25th
October, 2026

MODULE 2
4 PM - 6 PM | ONLINE

30th
October, 2026

MODULE 3
4 PM - 6 PM | ONLINE

31st
October, 2026

MODULE 4
4 PM - 6 PM | ONLINE

First week of
November, 2026

MODULE 5
4 PM - 6 PM | ONLINE

14th
November, 2026

DRAFTING EXERCISE AND EVALUATION
OFFLINE AT NLIU, BHOPAL

15th
November, 2026

ROUND TABLE CONFERENCE AND
CLOSING CEREMONY
OFFLINE AT NLIU, BHOPAL

ADMISSION

Eligibility

The Course is open to individual participants pursuing either the 3-year LL.B or 5-year LL.B Programmes. Participants must be present at NLIU Bhopal on 14th and 15th November 2026 to take part in Stage II of the event.

The Registration fee of the event is ₹6000 (inclusive of accommodation)

Process of Registration

Registrations must be made through the official registration form: [link](#)

Additionally payment of the registration fees should be done via the ERP portal on the official website of NLIU.

Participants must provide their full name, institution, course and year of study, email address and contact number. The last date for registration is 11:59 PM, 19th October 2026. Seats are limited and confirmed on a first-come, first-served basis.

AWARDS AND PRIZES

Category	Details
Certificate of Completion	Awarded to participants who attend all online sessions and participate in the offline programme at NLIU, Bhopal.
Winners	Cash prize of ₹20,000, along with an internship opportunity at Saraf and Partners.
Runners-up	Cash prize of ₹12,000, along with an internship opportunity at Saraf and Partners.
Certificates of Merit	Awarded to recognise outstanding performance in the draft submission and Evaluation rounds.

CONTACT US

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